CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70284 of 2020

(Arising out of Order-in-Original No.KNP-EXCUS-ADT-COM-008-19-20 dated 28/02/2020 passed by Commissioner, Central Goods & Service Tax & Central Excise (Audit), Kanpur)

Executive Engineer, Electricity Distribution Division-III,
.....Appellant

(R/o Sidhari, Azamgarh-276141)

VERSUS

Commissioner, CGST, Central Excise & Service Tax, Audit, Kanpur ....Respondent

(117/7, Sarvoday Nagar, Kanpur)

APPEARANCE:

Shri Omprakash Shukla, Advocate for the Appellant
Ms. Chitra Srivastava, Authorised Representative for the Respondent

CORAM: HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.70135/2025

DATE OF HEARING : 11.03.2025
DATE OF DECISION : 11.03.2025

BINU TAMTA:

Heard both sides. The Appellant has challenged the Order-in-Original No.KNP-EXCUS-ADT-COM-008-19-20 dated 28/02/2020 passed by Commissioner, Central Goods & Service Tax & Central Excise (Audit), Kanpur confirming the demand as per the Show Cause Notice dated 06.09.2018 towards service tax alongwith interest and penalty by invoking extended period

of limitation. From the perusal of the impugned order it appears that the Appellant had not appeared during the personal hearing despite an opportunity having been granted. Also that apart from giving an opportunity on 20 February, 2019 no further opportunity was granted except that a team of Audit officers was constituted and on the basis of the report the impugned order has been passed. Relevant Paragraphs of the impugned order is quoted below:-

> *"न्यायनिर्णयन अधिकारी के बदल जाने के कारण, व्यक्तिगत सुनवाई की अगली तिथि 20.12.19 निर्धारित निर्धारित की गयी, परन्तु व्यक्तिगत सुनवाई हेतु नोटिसी उपस्थित नहीं हुए। नोटिसी को प्राकृतिक न्याय दिलाने के के उद्देश्य से, कार्यालय आदेश दिनांकित 02.01.2020 द्वारा, एक अधीक्षक तथा दो निरीक्षकों की गठन करके निर्देशित किया गया कि नोटिसी के लिखित जवाब के सत्यापन हेतु उनकी प्रार्थना के अन्नुतार, नोटिसी के कार्यालय में जाकर सम्बंधित संविदा, तलपट, बीजक तथा अन्य दस्तावेजों का निरीक्षण कर रिपोर्ट प्रस्तुत करें। उक्त आदेश की एक प्रति नोटिसी को भी इस आशय के साथ भेजी गयी कि यह लेखापरीक्षकों की टीम को सम्बंधित दस्तावेज दिखाएँ तथा उसकी प्रतियों टीम को सौंप दें ताकि उनके लिखित जवाब की सत्यता की जांच हो सके।*
>
> *लेखा परीक्षकों की टीम नोटिसी के परिसर में दिनांक 20.01.2020 से 23.01.2020 की अवधि में, गयी तथा उनके द्वारा प्रस्तुत किये गये कागजातों को देखा तथा नोटिसी ने इस दौरान, अपने लिखित जवाब की पुष्टि/सत्यापन हेतु, 2012. 13 से 2016.17 तक की समयावधि के लिए मात्र चार्ट ही उपलब्ध करा सके। वे उपरोक्त किसी भी वितीय वर्ष से सम्बंधित दस्तावेज/प्रमाणक याउचर सत्यापन के लिए मौके पर प्रस्तुत नहीं कर सके।*
>
> *लेखा परीक्षकों की टीम द्वारा नोटिसी को बार बार अनुस्मरण कराने के बाद भी तथा कई सप्ताह व्यतीत हो जाने के बाद भी नोटिसी के अधिवक्ता श्री ओम प्रकाश शुक्ल ने अपने पक्ष के समर्थन में साक्ष्य कागजात उक्त टीम को नहीं सौंपे। अतः सम्बंधित दस्तावेज़/प्रमाणक वाउचर के अभाव में नोटिसी द्वारा चार्ट रूप में उपलब्ध कराये गए किसी भी आंकड़े की सत्यता की पुष्टि किया जाना संभव न हो सका।"*

2. We feel that in the interest of justice, it would be appropriate to grant an opportunity to the Appellant to produce all documents and make all submissions in support of the case. Department is also at liberty to contest the same. The

Adjudicating Authority may pass an order after hearing and considering the submissions made by both the sides. The Adjudicating Authority may decide the issue expeditiously, preferably within 03 Months from the date of receipt of this order.

3. Appeal is allowed by way of remand.

(Dictated and pronounced in open court)

Sd/-

(BINU TAMTA)
MEMBER (JUDICIAL)

Sd/-
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

Nihal